

**Notification re. Avoidance of double taxation in India and Japan and Final Report and Accounts of L.I.C. for the period from 1st April, to 31st Dec., 1972**

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SHUSHILA ROHTAGI): I beg to lay on the Table—

1. A copy of Notification No. GSR 671 (E) (Hindi and English versions) published in Gazette of India dated the 30th November, 1974, issued under section 90 of the Income-tax Act, 1961 and section 24A of the Companies (Profits) Sur-tax Act, 1964 regarding giving effect to the provisions of the Agreement between the Government of India and the Government of Japan for the avoidance of double taxation in respect of taxes on income. [Placed in Library See No LT. 8683,74]
2. A copy of the Final Report and Accounts (Hindi and English versions) of the Life Insurance Corporation of India for the period from 1st April, 1972 to 31st December, 1972 in respect of General Insurance Business, under section 29 of the Life Insurance Corporation Act, 1956 [Placed in Library. See No LT-8684,74].

13 14 hrs

**MESSAGES FROM RAJYA SABHA**

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (i) 'In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Working Journalists (Conditions of Service) and Miscellaneous Provisions, (Am-

endment) Bill, 1974, which has been passed by the Rajya Sabha at its sitting held on the 2nd December, 1974.'

- (ii) I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Thursday, the 28th November, 1974, adopted the following motion in regard to the Committee on Public Undertakings:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate a member from the Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the un-expired portion of the terms of the Committee ending on the 30th April, 1975, *vice* Shri H. M. Trivedi, who ceased to be a member of the Committee on his appointment as a Minister and do proceed to elect in such manner as the Chairman may direct, one member from among the members of the Rajya Sabha to serve on the said Committee."

2. I am further to inform the Lok Sabha that in pursuance of the above motion, Shri Shriman Prafulla Goswami, Member, Rajya Sabha, has been duly elected to the said Committee'

**WORKING JOURNALISTS (CONDITIONS OF SERVICE) AND MISCELLANEOUS PROVISIONS (AMENDMENT) BILL**

**As passed by Rajya Sabha**

SECRETARY-GENERAL: Sir, I lay on the Table of the House the Working Journalists (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 1974, as passed by Rajya Sabha.